

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/MP/2026 along with IA Nos. 13/2026 & 36/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging Notice dated 18.12.2025 issued by Central Transmission Utility of India Ltd. read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Renew Urja Shachar Pvt. Ltd. (RUSPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Girik Bhalla, Advocate, RUSPL
Ms. Juhi Senguttuvan, Advocate, RUSPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, RUSPL, submitted that certain subsequent developments have taken place which the Petitioner wishes to place on record by way of an affidavit. The learned counsel submitted that the Petitioner has executed the PPA for its Project and, on this basis, has written to CTUIL seeking conversion of its connectivity from the Land Route to the Letter of Award (LOA) Route, and that the reply of CTUIL in this regard is awaited. In view of the above, the learned counsel sought two weeks' time to file the aforesaid affidavit.

2. Learned counsel for the CTUIL submitted that it has no objection to the request made by the Petitioner. However, in view of the interim protection presently operating in favour of the Petitioner, the learned counsel for CTUIL requested that an early date of hearing be fixed in the matter.

3. Considering the above, the Commission permitted the Petitioner to file its additional affidavit within two weeks, with a copy to the Respondent. In the interregnum, the interim protection granted by the Hon'ble High Court of Delhi by order dated 7.1.2026 in WP(C) No. 19757 of 2025 will continue till the next date of hearing.



4. The Petition, along with IAs, will be listed for hearing on **4.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)